

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO.101(ND)/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY:

Mr. Rakesh Bansal

V/s.

Ansa Polymers Ltd. Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	Dr. Anurag K. Agarwal, Adv.		} Respondents	Anurag Adv
2	Ms. Chelina Chikara, Adv.			
3	Sh. HL TILKHA	Adv	} Petitioners	[Signature]
4	Sh. PK mittal	Adv		
5	Sh. Mayank Sharma	Adv		

ORDER

The talks for settlement have been going on for sometimes but it appears that there is some set back to the negotiations after the last date of hearing. As of now, there is no settlement deed produced by the parties. However, we feel that there is still a vast room for settlement and if the parties so desire, they may enter into any amicably negotiable settlement.

In the meanwhile, the respondent may file reply to the petition within six weeks by serving a copy in advance to the counsel opposite.

Rejoinder if any be filed within 2 weeks thereafter. We hope and trust that the party would still continue their negotiation for amicable settlement to avoid litigation.

Learned Counsel for respondent states that the present ratio and position with regard to shareholding and the Board of Directors shall be maintained till the next date of hearing.

List on 17<sup>th</sup> of August, 2017.

Sd—

(CHIEF JUSTICE M.M KUMAR)  
PRESIDENT

Sd—

(SMT. DÉEPA KRISHAN)  
MEMBER (T)

Dated: 31-5-17  
Kanta